

THE GOVERNMENT OF UNION TERRITORIES AND THE GOVERNMENT OF NATIONAL
CAPITAL TERRITORY OF DELHI (AMENDMENT) ACT, 2006

NO. 5 OF 2006

[2nd March, 2006.]

An Act further to amend the Government of Union Territories Act, 1963
and the Government of National Capital Territory of Delhi Act, 1991.

Be it enacted by Parliament in the Fifty-seventh Year of the Republic
of India as follows:-

CHAPTER I

Preliminary

1.

Short title and commencement.

1. Short title and commencement.- (1) This Act may be called the
Government of Union Territories and the Government of National
Capital Territory of Delhi (Amendment) Act, 2006.

(2) Section 2 shall be deemed to have come into force on the 31st day
of March, 2005.

CHAPTER II

AMENDMENT OF THE GOVERNMENT OF UNION TERRITORIES ACT, 1963

2.

Insertion of new section 43F.

2. Insertion of new section 43F.- After section 43E of the Government
of Union Territories Act, 1963 (20 of 1963) the following section
shall be inserted, namely:-

"43F. Special provision as to readjustment of territorial constituencies on the basis of 2001 census.-Notwithstanding the publication of orders under sub-section (1) of section 10 of the Delimitation Act, 2002 (33 of 2002) or anything contained in sub-section (2) or sub-section (4) of the said section, any readjustment in the division of Union territory into territorial constituencies by the Delimitation Commission under the said Act, on the basis of 2001 census shall take effect from such date as the Central Government may, by order, published in the Official Gazette, specify and until such readjustment takes effect, any election to the Legislative Assembly may be held on the basis of the territorial constituencies existing before such readjustment."

CHAPTER III

AMENDMENT OF THE GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI ACT, 1991

3.

Amendment of section 3.

3. Amendment of section 3.-In section 3 of the Government of National Capital Territory of Delhi Act, 1991 (1 of 1992), in sub-section (3), after the proviso, the following proviso shall be inserted, namely:-

"Provided further that any readjustment in the division of the Capital into territorial constituencies by the Delimitation Commission under the Delimitation Act, 2002 (33 of 2002) on the basis of 2001 census shall take effect from such date as the Central Government may, by order, published in the Official Gazette, specify and until such readjustment takes effect, any election to the Legislative Assembly may be held on the basis of the territorial constituencies existing before such readjustment."

T. K. VISWANATHAN,

Secy. to the Govt. of India.

CORRIGENDUM

In the Criminal Law (Amendment) Act, 2005 (No. 2 of 2006) as published in the Gazette of India, Extraordinary, Part II, Section 1, dated the 12th January 2006 (issue No. 2), at page 2, for the marginal heading of section 195A, read "Threatening any person to give false evidence."

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